1	2	3	4	5	6
3	Goa	1653.50	1500.00	153.50	153.500
4	Karnataka	2711.90	2500.00	211.90	211.900
5	Kerala	4356.00	4000.00	356.00	356.000
5	Tamil Nadu	4408.00	3600.00	808.00	808.000
7	Andhra Pradesh	3267.00	3000.00	267.00	267.000
8	Orissa	2765.75	2500.00	265.75	265.750
9	West Bengal	3353.40	3000.00	353.40	353.400
10	Puducherry	544.50	500.00	44.50	44.500
11	Lakshadweep	936.80	800.00	136.80	136.800
12	Daman & Diu	668.35	600.00	68.35	68.350
13	Andaman & Nicobar	2603.90	2500.00	103.90	103.900
14	Sub-total (States/UT:	s)		4304.30	4304.30
15	Sub-total (payment for Boats)		32900.00		26854.801
16	Sub-total (Non-recurring)	37204.30			31159.101
17	Training charges to Coast Guard				191.936
18	POL charges				121,988
19	Sub-total (Recurring)	15100.00			1313.924
20	Grand Total	52304.30	32900.00	4304.30	32473.025

Lifting restrictions on foreigners entering prohibited areas in NE States

226. SHRIMATI SHOBHANA BHARTIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has decided to lift restrictions on foreigners entering prohibited areas in Manipur, Nagaland and some other North-Eastern (NE) States to promote tourism in the region;
  - (b) if so, the details thereof;
- (c) whether steps would be taken to boost existing tourism infrastructure in the region to accommodate the rise in foreigners once restrictions are lifted; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) The entire State of Arunachal Pradesh, Manipur, Mizoram, Nagaland, and parts of Sikkim are 'Protected Areas' under Foreigners (Protected Area) Order, 1958 issued under Section 3 of the Foreigners Act, 1946 by Ministry of Home Affairs. Some areas of Sikkim have been declared as 'Restricted Area' under the Foreigners (Restricted Areas) Order, 1963. In terms of Foreigners (Protected Areas) Order, 1958 and Foreigners (Restricted Areas) Order, 1963, no foreigner shall enter into or remain in any protected area/restricted area except under and in accordance with the permit issued by Central Government or any officer authorized by the Central Government in this behalf. For promoting tourism in North Eastern States, guidelines regarding relaxation of Protected Area Permit/Restricted Area Permit regime have been issued from time to time by Ministry of Home Affairs.

As there were requests from State Governments of Manipur, Mizoram and Nagaland for lifting the restrictions on foreigners to boost the tourism sector in their States, the matter was considered by this Ministry and it has been decided to exclude the entire area of the States of Manipur, Mizoram and Nagaland from the Protected Area Regime notified under Foreigners (Protected Area) Order, 1958 initially for a period of one year w.e.f. 1st January, 2011 subject to certain conditions. Necessary notification in this regard was issued on 30th December, 2010.

The State of Arunachal Pradesh continues to be a Protected Area under Foreigners (Protected Area) Order, 1958. Some areas of Sikkim continue to be Protected Areas/Restricted Areas under Foreigners (Protected Area) Order, 1958 and Foreigners (Restricted Area) Order, 1963. However, orders have been issued in the past relaxing Protected Area Permit/Restricted Area Permit Regime in the States of Arunachal Pradesh and Sikkim in selected tour circuits for promoting visit of foreign tourists to those tour circuits.